

**Central Administrative Tribunal  
Principal Bench**

**OA No.2541/2014**

New Delhi, this the 8<sup>th</sup>day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Tushar Ranjan Mohanty, Aged 55 years  
S/o Shri Rabi Narayan Mohanty  
An SAG Officer of the Indian Statistical Service  
Deputy Director General  
Research and Publication Wing  
Coordination and Publication Division  
Central Statistics Office  
Ministry of Statistics and Programme Implementation  
Room No. 6, Wing No.6  
West Block No.8, R.K. Puram  
New Delhi-110066.  
Now Residing at:  
G-31, HUDCO Place Extension  
New Delhi – 110049. ....Applicant

(By Applicant in person)

**Versus**

1. Union of India through  
the Chief Statistician of India and Secretary  
Ministry of Statistics and Programme  
Implementation  
Sardar Patel Bhawan, Parliament Street  
New Delhi-110001.
2. Prof. T.C.A. Anant  
The Chief Statistician of India and Secretary  
Ministry of Statistics and Programme  
Implementation  
Sardar Patel Bhawan, Parliament Street  
New Delhi-110001.
3. Shri D.K. Sharma  
Under Secretary(ISS and Vigilance)

Ministry of Statistics and Programme  
Implementation  
Sardar Patel Bhawan, Parliament Street  
New Delhi-110001. ...Respondents

(By Advocates: Shri R.V. Sinha along with Shri Amit Sinha and Shri Vaibhav Pratap Singh, Dr. Ch. Shamsuddin Khan and Shri S.K. Tripathi for Shri Gyanendra Singh)

### **ORDER (ORAL)**

#### **Justice L. Narasimha Reddy:-**

The applicant was imposed the penalty of censure through an order dated 20.08.2013. He filed OA No.2837/2013, challenging the order of punishment. The OA was allowed and the order of punishment was set aside. The appointing authority decided to implement the order of this Tribunal into reality and accordingly an order dated 24.07.2013 was passed stating that the President hereby quashes and sets aside the earlier order dated 20.08.2013, imposing the penalty on the applicant. This OA is filed challenging the same.

2. The grievance of the applicant is that though the order of punishment was set aside by the Tribunal as well as the President, a sentence is incorporated to

the effect that the punishment will be decided afresh on the basis of the outcome of the inquiry.

3. The respondents filed a counter affidavit stating *inter alia* that the sentence in the impugned order as regards which the applicant has objection, has since been substituted through a corrigendum dated 24.04.2015.

4. Heard the applicant who argued in person and Shri R.V. Sinha, and Shri S.K. Triathi for Shri Gyanendra Singh for the respondents.

5. The sentence as regards which the applicant has reservation or objection reads as under:-

“And whereas the punishment will be decided afresh, on the basis of outcome of the inquiry.”

6. Through a corrigendum dated 24.04.2015, this sentence was substituted with the following one, namely, “and whereas the matter will be decided afresh, on the basis of the outcome of the inquiry.”

With this, the grievance of the applicant stands redressed. OA is accordingly disposed of. There shall be no order as to costs.

**(Aradhana Johri) (Justice L. Narasimha Reddy)**  
**Member(A) Chairman**

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